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Title:Need to immediately fill up the vacancies in Judiciary.

SHRI P.P. CHAUDHARY (PALI): Thank you very much Speaker Sir for affording me an opportunity to raise an important issue. Now, looking at the availability of the vacancies in Judiciary as well as the expenses involved in imparting justice to the litigant, the trust of the public at large is being eroded. To eradicate, to resolve and to redress the problems, we have enacted and legislated the National Legal Services Authority Act. Under this Act, we can make a provision that whenever an Advocate is being registered with the Bar Council, then it may be made compulsory in lieu of registration that he is required to work at least once in a month for the poor litigant.

Secondly, I am also suggesting that under the Gram Nyayalayas Act of 2008, we have established Gram Nyayalayas in some of the States but could not achieve the purpose of the Act for which it was enacted. If it is implemented properly, then all over the country the poor litigants who are residing in villages and in rural areas can get the justice from the Gram Nyayalays itself.

As far as the pendency of cases are concerned, we are having 41.6 lakh cases pending in the High Court and about 2.64 crore cases are pending in subordinate courts all over the country. We have to fill up the vacancies immediately and we can also create All India Judicial Services for this purpose. I request the hon. Law Minister to do the needful.